

BENGAL—JUSTICES OF THE PEACE, 1838

ACT NO. XXXII OF 1838

(Rep, by Act 12 of 1873)

[10<sup>th</sup> December, 1838.]

*Passed by the Hon'ble the President of the Council of India in Council,  
on the 10th December, 1838.*

I. It is hereby enacted and declared, that all powers whatever in Criminal Cases, which by virtue of any law now in force may be exercised by two Justices of the Peace within and for the Provinces, Districts, and Counties of Bengal, Behar, and Orissa, and within and for the Presidency of Fort William in Bengal, and places thereto subordinate, may be exercised by one such Justice.

II. And it is hereby enacted, that it shall be lawful for any one such Justice to issue a Warrant of Distress for the recovery of arrears of Assessment accruing under the Act of Parliament 33 George III. Cap. 52, and every such Warrant shall have the same force as if it were under the hands and seals of two such Justices.

III. And it is hereby enacted and declared, that all such powers hereto for exercised, and Warrants issued by one such Justice of the Peace, shall be declared legal and valid as if the same had been exercised or issued by two such Justices.

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